

[Prof. Savithri lakshmanan]

I am satisfied with the grant of Rs.84.98 crore more for demand No. 50, viz. women and childcare. I extend my congratulations for the special set of interventions devised for the adolescent girls and for sanctioning the Adolescent Girl Schemes in 507 ICDS projects..

Sir, I would like to mention one word about reservations for scheduled Castes and scheduled Tribes in this Department . Let me quote from the Annual Report IV, 1991-92 of the Ministry of Human Resource

"Requirement of reservation in posts in the Department was observed . Out of 25 posts of Group "A" officers, 4 belong to Scheduled Caste and one belongs to Scheduled Tribe communities . Out of 66 posts of Group "B" officers, 9 belong to Scheduled Casts and one belongs to Scheduled Tribe communities. Out of 101 posts of Group "C" 19 belong to Scheduled Caste and 3 belong to Scheduled Tribe communities . Similarly, out of 40 posts of Group "D" 13 belong to scheduled Caste and one belongs Scheduled Tribes communities. The prescribed percentage of 15 per cent reservation for scheduled casts has been more than achieved in this Department."

We have to appreciate the achievement in the most special way that we could.

Before I conclude, let me take this opportunity to request one thing.

Sir, there is an art school in Kerala at Irinjalakuda, TCR district known as Unnai Warriar Smaraka Kalanilayam to teach Kathakali, the art of Kerala. Sir, this Unnai Warriar in whose name, the institute is named after is the first person who wrote the first Attakkatha, 'Nalacharitham', which gave birth to Kathakali. To commemorate his fruitful attempts in Kathakali, this Kathakali school

was started in his name, some 30 years back. Sir, the students who learn this great art, upon the mercy of the stipend from the Government, are sleeping on the floor of the classrooms, for want of accommodation to rest in the night. So, it is a must to allot two lakh rupees of matching grant for these poor students to construct a hostel. I am unaware of the fact whether this matter is connected technically with the department of Youth Affairs or the Department of Culture, but I am aware that it is connected with the Department of Human Resource and I request the hon. Minister of Human Resource to look into this matter and to put forward the necessary orders. I know very well Sir, that two lakh rupees is nothing when compared with Rs. 2454.19 crore. Please consider this request as the cry of a child who needs a black slate or a set of colour pencils which may be nothing to his father, but something to him.

So also, we Keralites are eagerly waiting for the firth Indian Institute of Management, which we hope, will be established in our State and the next Indian Institute of Technology too, to be started in Kerala.

Madam, once again thanking you I honestly would like to bring to your kind notice that I am not an economist and my findings may go wrong but I have studied with utmost sincerity the Demand No. 47 to 50 for the Ministry of Human Resource Development and came to the conclusion that this is a bold step taken by our Government . Even then quoting the words of our hon. Prime Minister, I can repeat "I have not seen any opposition that gives the Government a clean chit."

Thanking you, Madam.

16.46 hrs

STATEMENT BY MINISTER

**Death of Shri Hemant Shahi, MLA,
Bihar**

THE MINISTER OF STATE IN THE
MINISTRY OF PARLIAMENTARY AFFAIRS
AND MINISTER OF STATE IN THE MINIS-
TRY OF HOME AFFAIRS.(SHRI
M.M.JACOB)

[English]

Sir, with your permission I propose to apprise this august House of the facts regarding the incidents that took place at Goraul, District Vaishali, Bihar on 28th March, 1992 which resulted in the death of *shri Hemant Shahi*, MLA, Bihar,

The brief facts of the case as reported by the State Government of Bihar are as follows:

The auction of the hat and mela of the Goraul Anchal had been fixed for 28.3.1992. Last year the auction had gone in favour of *Shri Reghunath Shah* who is currently in jail in connection with some case. The Mukhiya of the local Panchayat, *Ram Chander Shah* was making efforts to ensure that the auction goes in favour of *Shri Munna Shah* who is the son of *shri Reghunath Shah*.

The record of the Panchayat was with the Panchyat sewak who was not available. *Shri Ram Chander Shah* wanted that the auction should be held on 30.3.1992. On 28.3.1992 *Shri. Hemant Shahi*, MLA had called the Anchal Adhikari to his village. The Anchal Adhikari had gone to his village and was there for about two hours. After returning the Anchal Adhikari started the process of auction at 3 P.M.

First two auctions on 28.3.92 were peaceful and when the third auction was taken up Mukhiya *Ram Chander Shah* requested that this auction be held on 30.3.1992. *Shri Jai Mangal Rai*, *Shri. Mahavir Sahani* and few others objected to his request on the ground that since the notice of the auction had been given on 25th, the Mukhiya had adequate time to obtain the records from the Gram Sewak. They said that if the process of auction was stayed, approval, would have to be taken and as a result the whole process would be delayed. The Anchal adhikari accepted this. Then *Ram Chander Shah* and his supporters left that place.

Ten or fifteen minutes after they left *Shri*

Hemant Shahi, MLA along with his bodyguard and 3-4 others reached the Block Office in his gypsy. *shri Arun Yadava* was standing in front of the Anchal Adhikari's room with a double barrel gun. Seeing him standing there, the bodyguard of *Shri Hemant Shahi* slapped him and asked him whether he had the gun licence with him. *Shri Arun Yadava* said that he had the licence. By that time *Shri Hemant shahi* had caught hold of the barrel of the gun and said that you people were coming with a gun to the auction to create disorder and mischief. A scuffle ensued between both and the double barrel gun went off. The bullet hit the MLA and he fell down after being wounded. After the MLA fell down his bodyguard opened fire. *shri Arun Yadav* ran into the Circle Officer's room and opened fire from that room. In the end the bodyguard of the MLA shot *Shri Arun Yadav* dead and from inside the office he opened fire on *Sarjug Sahani*. The police Station is only 50 yards away from the place of incident. Constable *Shashi Bhushan sharma* who was on sentry duty came running to the spot. He also opened fire inside the room as a result of which *Shri Jai Mangal Rai* was shot.

After the incident the companions of *Hemant shahi* put him in the gypsy and left towards Muzzaffarpur. *Hemant Shahi*, MLA who had been injured in the shoot out at Goraul on 28th March, 1992 succumbed to his injuries.

The State Government of Bihar in another message dated 31st March, 1992 have intimated that the message of death of *Shri Hemant shahi* was received on 30/31.3.92. All concerned districts were alerted immediately to take precautionary measures to maintain law and order and public harmony. At about 9.30 AM on 31st March, 1992 when the dead body of *Shri Hemant Shahi* was kept at Tilak Maidan at Muzaffarpur some anti-social elements burnt the vehicle of S.D.O. Muzaffarpur and two other vehicles. Police took immediate action and situation was controlled. The body of *Shri Hemant Shahi* was brought to Patna in a vehicle from Muzaffarpur via Lalganji and

[Sh. M.M. Jacob]

Vaishali,. The State Government have further informed that a few incidents of damage of government vehicles were also reported from SK puri in Patna town in the forenoon but the situation was brought under control immediately. Preventive measures under section 144 of the Cr. P.C. have been taken and intensive patrolling is being done to maintain law and order. The situation is under close watch.

Madam, the concern of the Central Government was conveyed to the Bihar Government and the Chief Minister. This morning, the Chief Minister assured the Central Government and has agreed that the judicial inquiry will be instituted to find out all aspects relating to the incident. The Central Government is also keen that proper investigation takes place in this case and the culprits should be brought to book.

[Translation]

SHRIMATI KRISHNASAHI (Begusarai) : Madam Chairman, I have to say something. (Interruptions)

[English]

SHRI A. CHARLES (Trivandrum) : What we want is an impartial report of the Home Minister.

[Translation]

SHRIMATI KRISHNA SAHI : Please listen to me. Do not leave before I conclude.

[English]

I have a full right to speak.

MR CHAIRMAN : There cannot be any discussion on the Minister's statement.

SHRI NITISH KUMAR : (Barh) Madam, point of order .

MR CHAIRMAN There cannot be any discussion on this.

SHRI A. CHARLES : This is the report of the Bihar Chief Minister and not the Home Minister.

MR. CHAIRMAN : Please sit down.

[Translation]

SHRIMATI KRISHNA SAHI : Madam chairman he has performed the duty of a Post Office All the facts had been distorted by the Government of Bihar in the report sent to the Centre ;.....(Interruptions)

SHRI NITISH KUMAR : It is the statement of the hon. Home Minister and clarifications on it, as per the rules of this august House , are not allowed. However, Madam Chairman, it is within your powers to relax this rule. But, in that event the permission to seek clarifications should be given to both the sides. We should also be allowed for this. (Interruptions)

SHRIMATI KRISHNA SAHI : Madam Chairman, the hon. Home Minister has performed the job of a Post Office.....

(Interruptions)I am saying all this within the rules.

(English)

SHRI MUKUL BALKRISHNA WASNIK (Buldana) : As far as this particular thing is concerned, normally after the statement is made by the Minister, we, in the Lok Sabha , do not get an opportunity to ask clarifications, but because this is an important matter, I would like that you may kindly agree to suspend the rule and given an opportunity to the hon. Members to seek clarifications.

MR. CHAIRMAN : Shrimati Krishna Sahi has said something which I am sure the Minister has taken note of.

(Translation)

SHRIMATI KRISHNA SAHI : It was stated that a judicial inquiry would be instituted but my demand is that the matter

should be handed over to the C.B.I. (*Interruptions*)

SHRI NITISH KUMAR : My point of order is that granting of permission to seek clarifications after the statement of a Minister is against the rules of the House and if it happens it will be a new tradition. In that case, not only Smt. Krishna Sahi but all of us will also have right to seek clarifications and the hon. Minister will have to reply those issues. Just now you have said that the hon. Minister has taken note of everything. Therefore, we would like to point out that if the statements / speeches of the hon. Minister go on record, our speeches must also go on record. We hope for your ruling in this regard. (*Interruptions*)

SHRIMUKUL BALKRISHNA WASNIK : In view of the prevailing law and order situation in Bihar, the Central Government must do something. Today every person there.....(*Interruptions*).....It must be got investigated impartially. We are not satisfied with the judicial inquiry. There must be a C.B.I. inquiry in this case.

(*Interruptions*)

MR. CHAIRMAN : Please sit down. This is not allowed.

(*Interruptions*)

SHRIMATIKRISHNA SAHI : It is not the statement of the Government of the India. The hon.. Minister of State in the Ministry of Home Affairs has submitted that the statement is of the Government of Bihar.

(*English*)

MR. CHAIRMAN : It is not usual to have clarifications after the Minister has made a statement in the House.

(*Interruptions*)

SHRI PAWAN KUMAR BANSAL (*Chandigarh*) : We are not seeking clarifications. (*Interruptions*)

SHRIMATI KRISHNA SAHI : This is a report of the Bihar Government ; this is not a report of the Government of India. (*Interruptions*) we want an independent inquiry. (*Interruptions*)

[*Translation*]

SHRI NITISH KUMAR : If their protestations form the part of the record then our point of view should also be made the part of the proceedings. (*Interruptions*)

MR. CHAIRMAN : If you want a discussion on this subject there is also another alternative for it.

(*Interruptions*)

17.00 hrs

SHRI TEJ NARAYAN SINGH (Buxar) : Hue and cry is being raised on the killing of an M.L.A. of Bihar but when a poor person is killed nobody takes note of it. (*Interruptions*)

[*English*]

MR. CHAIRMAN : Please sit down. I am not allowing anybody to ask questions.

[*Translation*]

SHRI MOHAMMAD ALI ASHRAF FATMI (Darbhanga) : what did happen when 2000 persons were massacred in Bhagalpur.....

(*Interruptions*)

(*English*)

SHRI M.M. JACOB : I have noted it.

SHRIMUKUL BALKRISHNA WASNIK : He is very casually saying.

(*Translations*)

'What does it matter if a person has died.' The issue does not relate to the killing

[Sh. Mukul Balkrishna Wasnik]

of one person only but it relates to law and order situation in Bihar. The matter had been discussed in such a casual manner, as it appears that it is a very common thing. Every day such incidents are being reported from Bihar.

(*Interruptions*)

SHRI MOHAMMAD ALI ASHRAF FATMI: The incident of killing of poor harijan is never raised.....(*Interruptions*)

SHRI PAWAN KUMAR BANSAL: They are saying that, nothing serious has happened, if a person has been killed.

(*Interruptions*)

SHRI NITISH KUMAR : My point of order still stands because the hon. Minister responded to the observation of the hon lady Member on his statement . Please expunge the observation and the clarification from the proceedings. Otherwise we will also like to make observations and similarly the hon. Minister should respond(*Interruptions*).....On how many occasions the CBI inquiry was held in Bihar? Even earlier the killings had taken place in Bihar .During the period of the former Chief Minister, Shri Jagganath Mishra, on an M.L.A., Shri Manjoor Hasan was killed.....

(*Interruptions*)

SHRI TEJ NARAYAN SINGH : It is no thing unprecedented in Bihar. 8 M.L.As. had been murdered there and the issue had always been raised in Lok Sabha. But why it is so this time? The Government of India, had never taken any notice about the killing of 8 MLAs in Bihar between 1980 to 1990.

(*Interruptions*)

(*English*)

MR CHAIRMAN : If all of you speak together, nobody can hear anything.

(*Translation*)

SHRI MOHAMMAD ALI ASHRAF FATMI : Nobody cares when a poor person dies. (*Interruptions*)

SHRI NITISH KUMAR : I would like to have your ruling on my point of order over the response of the hon.. Minister to the observation made by the hon. lady member .

When Shri Jagannath Mishra was the Chief minister of Bihar ,Tanjoor Hasan khan, MLA from Hazaribagh, was killed. Had a C.B.I. Enquiry been conducted that case During the period of Bhagwat Jha Azad, Ram Nagina Prasad, MLA , was killed. During the period of Bindeshwari Dube, Bir Bahadur Singh, MLA was murdered. Had CBI enquiry been conducted in these cases? When the former Minister Jagdev Prasad and Susurya Marayan Singh MLA were killed Kedar Pandey was the Chief Minister. Had there been a C.B.I.enquiry in these cases? (*Interruption*) : During the period of Jagannath Mishra Ram Dev Singh, MLA were killed . Had there been a C.B.I.enquiry into the case(*Interruptions*)

SHRI NITISH KUMAR : Was a CBI enquiry conducted when a Shiv Sena MLA was killed in Bombay.....(*Interruptions*)

(*English*)

MR. CHAIRMAN : Please sit down, please take your seats.

(*Interruptions*)

SHRI MUKUL BALKRISHNA WASNIK : The Bihar Government is not serious in the matter. They are taking a very casual approach . An MLA has been killed, and the Janata Dal Members are saying that how is it serious when only one person is killed? The Bihar Government is trying to cover up the case.

MR. CHAIRMAN : Do you want to take up all the cases that are there through out the country? This is not the proper occasion for it.

[Translation]

SHRI DEVENDRA PRASAD YADAV
(Jhanjharpur) : Madam Chairman, for law
and order in Bihar(Interruptions)

[English]

MR. CHAIRMAN : Please take your
seats.

(Interruptions)

17.08 hrs

*At this stage Shrimati Krishna Sahi
Came near the well of the House*

(Interruptions)

[English]

MR. CHAIRMAN: You are a very senior
Member. Please go back to your seat.

(Interruptions)

17.09 hrs.

*At this stage Shri Ram Prasad Singh and
a few other hon. Members came near the
well of the House*

[English]

MR. CHAIRMAN : Please sit down.

(Interruptions)

[Translation]

AN HON MEMBER : Nobody is both-
ered about the killings of the poor.(In-
terruptions).....

SHRI MUKUL BALKRISHNA WASNIK
: You are not the only Messiah of the poor
.....(Interruptions).

[English]

SHRI SHRIKANTA JENA: (attack)
Madam, I am on a point of order.

MR. CHAIRMAN: No, this is not the
occasion. You cannot kill the time of the
House like this.....

(Interruptions)

SHRI SRIKANTA JENA : You just listen
for a moment. I am on a point of order.

Madam, the Minister gave a statement
and we listened to the Minister carefully. In
this House there is no rule that after the
Minister's statement, we can seek clarifica-
tions.....(Interruptions)

MR. CHAIRMAN : No clarifications
have been allowed.

(Interruptions)

SHRI SRIKANTA JENA : I can under-
stand the lady Member raising her point. But
two whips of the Congress Party are creating
this kind of disturbance. You have to take
it very seriously . Either you allow both the
sides or if you do not allow, then let us
discuss the main issues(Interruptions)

SHRI MUKUL BALKRISHNA WASNIK :
We know very well what is the responsibility
of the whip(Interruptions) .

SHRI SRIKANTA JENA : Both the
whips of the Congress Party want to
obstruct the proceedings of the
House.....(Interruptions).

SHRI MUKUL BALKRISHNA WASNIK :
We very well know how a whip has to
function. If we also try to behave in the same
way as he is behaving, then we do not think
we will be doing justice..... (Interrup-
tions).

[Translation]

SHRIMATI KRISHNA SAHI : My objection is to his statements that it doesn't make any difference if somebody dies. What does it mean?

(Interruptions)

[English]

SHRIPAWANKUMARBANSAL : Kindly look at him, He is again saying the same thing.

(Interruptions)

[Translation]

Madam, he is again saying that it makes no difference.

(Interruptions)

They have committed a murder(Interruptions)

[English]

They have murdered the MLA.....(Interruptions)

MR. CHAIRMAN : No clarifications have been allowed after the Ministeries statement.....

(Interruptions)

SHRIA . CHARLES : Madam Chairman(Interruptions)*

MR. CHAIRMAN : Mr. Charles, I have not allowed you. Please sit down

(Interruptions)*

MR. CHAIRMAN : I have allowed no clarifications . That is all

(Interruptions)

SHRIMATI KRISHNA SAHI : I am not asking any clarification, I am just requesting

*Not recorded.

for a CBI inquiry(Interruptions) .

SHRI RAM NAIK : (Bombay North) Madam Chairperson(Interruptions)*.

MR. CHAIRMAN : Ram Naik Ji, please sit down. I have not allowed any of them.

(Interruptions)*

MR. CHAIRMAN : Now I am calling shrimati Sumitra Mahajan

(Interruptions)

17.15 hrs.

DEMANDS FOR GRANTS
(GENERAL)1992-93

Ministry of Human Resource
Development - CONTD.

[Translation]

SHRIMATI SUMITRA MAHAJAN (Indore) : Madam Chairman, today we have taken up for discussion the Demands for grants in respect of the Ministry of Human Resources Development . So first of all, it is essential for us to remind ourselves that we are all human beings. (Interruptions)

[English]

SHRI MUKUL BALKRISHNA WASNIK (Buldana): Madam, we want the hon. Minister to respond. He continues to sit there. (Interruptions)

[Translation]

SHRI NITISH KUMAR (Barh): Then the hon. Minister will have to respond to every point raised here.

[English]

MR. CHAIRMAN : Not at all. Will you allow the lady Member to speak and you continue with the speech.